



**THE**  
**JHARKHAND GAZETTE**  
**EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

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**9 Magh, 1942 (S)**

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**No. 71**

**Ranchi, Friday, 29<sup>th</sup> January, 2021**

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**COMMERCIAL TAXES DEPARTMENT**

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**Notification No. 81/2020 – State Tax**

**S.O. No. 13, Dated 29<sup>th</sup> January, 2021-** In exercise of the powers conferred by clause (b) of sub-section (2) of section 1 of the Jharkhand Goods and Services Tax (Amendment) Ordinance, 2019, the Government of Jharkhand hereby appoints the 10<sup>th</sup> day of November, 2020, as the date on which the provisions of section 7 of the said Act shall come into force.

2. This notification shall be deemed to be effective from the 10<sup>th</sup> November, 2020.

[File No.Va Kar / GST /01/2020]

By the order of the Governor of Jharkhand,

**Vandana Dadel,**

Principal Secretary,

Commercial taxes Department

## वाणिज्य-कर विभाग

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### अधिसूचना सं०. 81/2020- राज्य कर

एस. ओ. सं. 13, दिनांक 29 जनवरी, 2021 – झारखण्ड सरकार, झारखण्ड माल और सेवा कर (संशोधन) अध्यादेश, 2019 की धारा 1 की उप-धारा (2) के खंड (ख) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, 10 नवंबर 2020 को उस तारीख के रूप में नियत करती है, जिस तारीख को उक्त अधिनियम की धारा 7 के उपबंध प्रवृत्त होंगे।

2. यह अधिसूचना 10 नवम्बर, 2020 से लागू मानी जाएगी।

[सं.सं .वा0कर/जी0एस0टी0/01/2020]

झारखंड राज्यपाल के आदेश से

वंदना दादेल,  
प्रधान सचिव,  
वाणिज्य-कर विभाग ।

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